

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 409/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking pointed out the execution /implementation of the order dated 18.1.2024 in Petition No. 27/MP/2022.

Petitioner : SEIL Energy India Limited

Respondents : APPCC and 3 others

Date of Hearing : **29.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vishrov Mukherjee, Advocate, SEIL
Shri Yashawi Kant, Advocate, SEIL
Shri Damodar Solanki, Advocate, SEIL
Shri Sidhant Kumar, Advocate, AP Discoms
Ms. Eksha Kashyap, Advocate, AP Discoms

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the Respondents may be directed to make the payments in terms of the Commission's order dated 18.1.2024 in Petition No. 27/MP/2022. He also pointed out that despite notice, no reply has been filed by the Respondents.

2. The learned counsel for the Respondents while stating that the Commission's order has been complied with, sought for time to file its short reply in the matter.
3. The Commission, after hearing the parties, permitted the Respondent to file its reply affidavit as regards its compliance with the order 18.1.2024, as the last opportunity, on or before **13.2.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **16.2.2025**.
4. The Petition will be listed for hearing on **18.2.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

